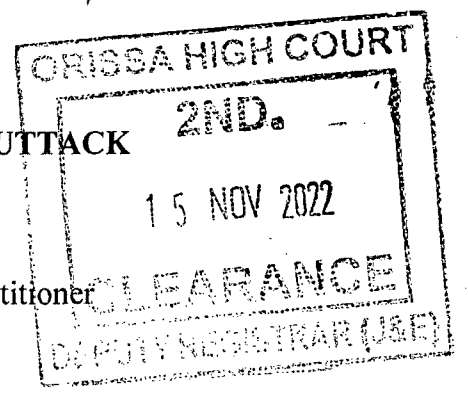


44

158



IN THE HIGH COURT OF ORISSA: CUTTACK

W.P.(C) No.13403 of 2015

Bipini Bihari Pradhan ... Petitioner

-Versus-

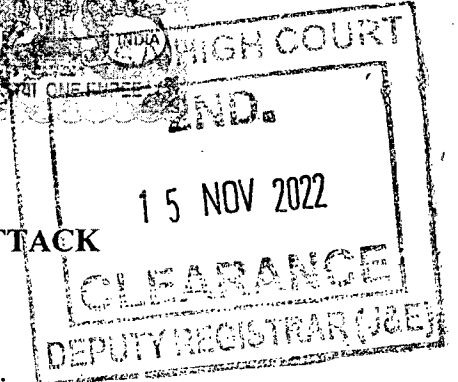
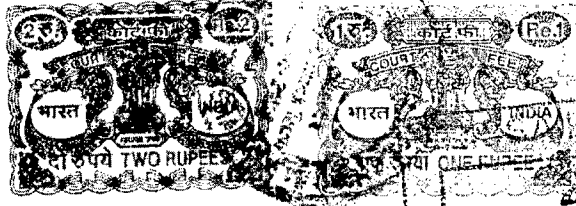
State of Odisha And Others ... Opp. Parties

I N D E X

Sl. No.	Description of documents	Pages
1.	Affidavit on behalf of Collector & District Magistrate, Puri	1 - 3
2.	<u>Annexure - A.</u> Copy of letter No.6851, dtd.06.09.2022	4
3.	<u>Annexure - B Series.</u> Copy of letters No.1842, dtd. 09.09.2022 and No.1872 dt.09.09.2022	5-6
4.	<u>Annexure - C.</u> Copy of letter No.7892/SSEPD, dtd.20.10.2022	7-10

Cuttack
Dtd.15.11.2022

ADDL. GOVERNMENT ADVOCATE



IN THE HIGH COURT OF ORISSA: CUTTACK

W.P.(C) No.13403 of 2015

Bipini Bihari Pradhan ... Petitioner

-Versus-

State of Odisha And Others ... Opp. Parties

AFFIDAVIT ON BEHALF OF COLLECTOR & DISTRICT MAGISTRATE, PURI:

I, Sri Subhransu Kumar Maharana, aged about 57 years, Son of late Kailash Chandra Maharana, at present working as District Social Security Officer, Puri, At/P.O./Dist.: Puri, do hereby solemnly affirm and state as follows:

1. That, I am working as District Social Security Officer, Puri w.e.f. 12.07.2022 and have been duly authorized to swear this Affidavit for and on behalf of the Collector, Puri.

2. That, the Tahasildar, Puri identified two (02) patches of Govt. land for establishment of New Colony for the CLPs (Approximately for 33 family) of Sanjayjee Colony, Station Road, Puri vide letter No.6851, dtd.06.09.2022 in two Mouzas namely -

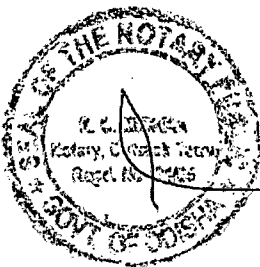
Subhransu Kumar Maharana
District Social Security Officer
PURI



Alatunga & Samanga under Puri Tahasil adjacent to Puri Municipality area and submitted the land status, copy of which is filed herewith and annexed as Annexure - A.

3. That, on receipt of land particulars from Tahasildar, Puri, Govt. in SSEPD Department have been moved vide letter No.1842, dtd. 09.09.2022 and No.1872 dt.09.09.2022 for provision of funds for the purpose, whose favour the Govt. land will be alienated and clarification as to which agency the work for preparation of the lay out plan with estimate will be entrusted. (Annexure – B Series).

4. That, it is submitted that in the 3rd meeting of the Monitoring Committee held on 15.10.2022, the Amicus Curiae suggested for relocating the proposed sites in Mouza – Alatunga & Samanga to some nearby place so that their livelihood will not be affected, the minutes of which has been received vide Govt. in SSEPD Department vide letter No.7892/SSEPD, dtd.20.10.2022 (Annexure – C). The Tahasildar, Puri has identified two patches of land adjacent to the area of Puri Municipality as there is scarcity of a single patch Government land measuring more than Ac. 0.500 decimals within Puri Municipality. Therefore, steps are being taken for alienation of the two patches of Government land already selected by the Tahasildar.



Sudhanta Kumar Mahapatra

District Social Security Officer
PURI

After receipt of necessary approval from the Government in SSEPD Department pursuant to the letters dtd. 09.09.2022, appropriate steps will be taken for alienation of the Government lands and thereafter, to take up the work of construction of the Colony by selecting an Agency.

5. That, the facts stated above are true to the best of my knowledge and based on available Official records.

Identified by
Ujjwala Pradeep Bag
15/11/2022
Advocate's Clerk,
Advocate General's Office

Sudhanshu Kumar Mahapatra
DEPONENT 15/11/22
District Social Security Officer
PURI

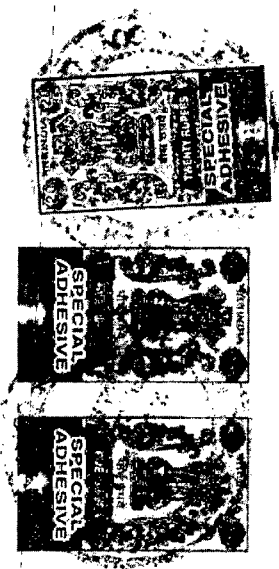
Cuttack
Dtd. 15/11/2022

Certified that cartridge papers are not available.

[Signature]
ADDL. GOVERNMENT ADVOCATE

Solemnly affirm on oath by the Deponent
at Cuttack on 15/11/2022 being identified
by *[Signature]*
Advocate/Advocate General's Office/Notary
Personally *[Signature]* stated above are
true to the best of my knowledge.

[Signature]
RAMA CHANDRA MISHRA, NOTARY
CUTTACK TOWN, Regd. No-21/03



Amesore - A

OFFICE OF THE TAHASILDAR, PURI

Letter No. 6851 Dt. 06.09.2022

To

The Addl. District Magistrate (Rev), Puri

Sub:

Regarding identification of suitable land for establishment of new colony for the CLPs with all modern facilities- Order passed on 18.05.2022 in WP(c) No. 13403 of 2015.

Ref:

Your office letter no. 1027/ dt. 09.06.2022 and letter no. 1784/dt. 05.09.2022 of DSSO, Puri

Sir,

With a reference to above subject, I am to say that the Hon'ble High Court of Orissa has passed order on 18.05.2022 in WP(c) no. 13403 and directed the Collector, Puri to identify suitable land for establishment of new colony for the CLPs of Sanjayjee Leprosy Colony having approximately 33 no.s of families with all modern facilities. After due inquiry, I am submitting two Govt. land which have been identified for this purpose is mentioned below.

Land Schedule

Mouza	Khata No	Plot No	Area	Kisam
Alatunga	155(AJA)	90	Ac. 0.660	Patita
Samanga	3206(Rakshita)	4742	Ac. 0.500	Patita

This is for favour of your kind information and necessary action.

Yours faithfully

Tahasildar, Puri

Memo No. 6852 /dt. 06.09.2022

Copy forwarded to the DSSO, Puri for information and necessary action.

Tahasildar, Puri

True Copy
Att. Adl.

True copy attested

District Social Security
PURI

District Social Security Officer
PURI

Annexure - B
Series



OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR, PURI
(SSEPD SECTION)

No. 1842 / date 09/09/22

To

The Director, SSEPD Deptt., Odisha, Bhubaneswar.

Sub:- Identification of suitable land for establishment of a new colony for the CLPs with all modern facilities pursuant to order passed on 18.5.2022 in WP(C) No. 13403 of 2015

Ref:- Govt. L.No. 5399/SSEPD dt.18.7.2022

Sir,

In inviting a reference to the Govt. letter on the subject cited above, I am to say that the Tahasildar, Puri was requested to identify a suitable patch of Govt. land for establishment of a new colony for the CLPs (approximately for 33 families) of Sanjayjee Colony, Station Road, Puri.

The Tahasildar, Puri has identified and submitted the land status to this office for the purpose, which is given below for kind perusal of Govt.

Land schedule

Mouza	Khata No.	Plot No.	Area	Kisam
Matunga	155(A/A)	90	Ac.0.660	Patita
Samanga	3206(Rakshita)	4742	Ac.0.500	Patita

I would, therefore directed to request that Govt. may kindly consider provision of funds for establishment of the residential colony for accommodation of 33 families of the CLPs in the identified area, whose favour the Govt. land will be alienated, Besides, it may also be clarified to which agency the work for preparation of the lay out plan with estimate for establishment of the colony will be entrusted.

Govt. instruction in this context may kindly be communicated to this office for necessary follow up action on the matter.

Yours faithfully,


District Social Security Officer, Puri

True copy attested.


District Social Security Officer
PURI.

True copy
Att. cell


15.11.22
District Social Security Officer
PURI



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, PURI
(SSEPD Section)

Letter No. 1872 / date 09/09/22 /

To

The Addl. Secretary to Govt.,
SSEPD Department, Odisha, Bhubaneswar

Sub:- Implementation of Orders dated 04.08.2022 passed by Hon'ble High Court of Odisha in WP(C) No.13403 of 2015 Bipin Bihar Pradhan Vrs State of Odisha & others- submission of compliance thereof.

Ref:- Letter No.6822/SSEPD dt.09.09.2022

Sir,

In inviting a reference to the Govt. letter on the subject cited above, and as per instruction received from the Addl. Govt. Advocate, O/o-AG, Odisha, Cuttack vide his letter No.39865 Dt.18.08.2022, I am to inform that as regards further development regarding implementation of various schemes for the CLPs, it may be brought to the kind notice of Govt. that Tahasildar, Puri has identified the Govt. land as detailed below and submitted the land schedule for establishment of a new colony for accommodation of 33 Nos. of family CLPs in the identified area. Govt. have also been informed on the matter vide this office letter No. 1842 dt.09.09.2022.

Land Schedule

Mauza	KhataNo	Plot No	Area	Kissam
Alatunga	155(A/A)	90	Ac.0.660	Patita
Samanga	3206(Rakhita)	4742	Ac.0.500	Patita

As regards compliance on skill development and livelihood programme for the CLPs. The PD DUDA, Puri has been requested vide this office letter No.1146 Dt.24.06.2022 to depute expert in OLM to both the colonies for individual counseling and select their trade for the purpose.

As per instruction of the Addl. Govt. Advocate, O/o-AG, Odisha, Cuttack the DSSO will file the compliance affidavit on 14.09.2022 pursuant to the order Dt.04.08.2022 on the above WP(C).

This is for kind information of Govt.

Yours Faithfully

District Social Security Officer, Puri

True Copy
AH-27-22

15.11.22
District Social Security Officer
PURI

7

Annexure - C

1634

27/10/22

Product

20/10/22



GOVERNMENT OF ODISHA

Department of Social Security & Empowerment of Persons with Disabilities

No. 7892 /SSEPD
SSEPD-DA4-CASEOP-0003-2021

Dt. 20.10.2022.

From

Madhumita Nayak, OAS (SAG)
Additional Secretary to Government

To

1. Commissioner-cum-Secretary to Government
H&FW Department
2. Collector
(Balasore/ Bargarh/ Cuttack/ Jajpur/ Jharsuguda/
Khordha/ Mayurbhanj/ Puri/ Sundargarh)
3. Mr. B.P. Tripathy, Advocate
4. Ms. Pami Rath, Advocate
5. District Social Security Officer
(Balasore/ Bargarh/ Cuttack/ Jajpur/ Jharsuguda/
Khordha/ Mayurbhanj/ Puri / Sundargarh)

Sub: Minutes of the 3rd Meeting of the Monitoring Committee set up to review the implementation of the orders of the Hon'ble High Court in WP(C) No.13403 of 2015 (Bipini Bihari Pradhan Vrs State of Odisha and others)

Sir/Madam,

I am directed to enclose herewith the minutes of the 3rd meeting of the Monitoring Committee held on 15.10.2022 for kind information and necessary action.

Yours faithfully,

[Signature]
20/10/2022

Additional Secretary to Government

Memo No. 7893 /SSEPD

Dt. 20.10.2022.

Copy along with copy of the enclosure forwarded to Special Secretary to Government, H&UD Department/ PR&DW Department for information and necessary action.

[Signature]
20/10/2022

Additional Secretary to Government

[Signature]

Copy
At the
[Signature]
15.10.22
District Social Security Officer
PURI

8

MINUTES OF 3RD MEETING OF THE MONITORING COMMITTEE

The 3rd Meeting of the Monitoring Committee was held on 15.10.2022 at 11.00 AM. Commissioner-cum-Secretary, SSEPD Department, Health & Family Welfare Department, all Members of the Committee, and Officers of SSEPD and H&FW Department were present in the meeting.

The Commissioner-cum-Secretary, SSEPD Department made a brief presentation on the PIL WP (C) No.13403/2015 Bipin Bihari Pradhan Vrs State and others, orders of Hon'ble High Court of Odisha in the case and progress on the compliance of orders passed so far. He highlighted the following:

- a) An online data base is created for leprosy affected persons and cured leprosy patients who are staying in the leprosy colonies.
- b) All eligible leprosy cured persons with visible sign of disability have been provided with pension.
- c) All the applications for marriage incentive, scholarship have been approved.
- d) Collectors have taken necessary steps for providing livelihood support to those cured of leprosy.
- e) Housing & Urban Development Department will provide basic amenities in 12 colonies located in urban areas by the end of December 2022. In case of the colony in Bargarh district which is located in rural area, PR department will provide the amenities.

Participating in the discussion Shri B.P. Tripathy, Advocate enquired about the action taken on the minutes of the 1st Meeting held on 09.06.2022 to prepare an Online Master database of the Cured Leprosy Persons in convergence with the H&FW Department.

The Commissioner-cum-Secretary appraised to the Committee that an online Master database has already been prepared by the Department.

Shri B.P Tripathy further wanted to know about the developments in skill development and livelihood activities. The Commissioner-cum-Secretary, SSEPD Department requested the districts to present the status of skill development and livelihood activities in their district.

Collector, Khordha presented, in brief, the livelihood activities taken up in 4 colonies. The photographs of the products manufactured by the beneficiaries of those colonies were also presented. At present, the beneficiaries are manufacturing phenyls and hand washes. The district is also planning to skill each inmate as per their interest

Dear my
Attended
S. P. Tripathy
15.10.22
P. U. B. I.

and capability. The SHGs formed will be provided seed money and their bank linkage will be done for the sanction of loans. The products of the groups of those colonies will be provided with marketing facilities.

The Collector, Jajpur explained the developments under different Government programmes in Gandhi Nagar Colony, J.K. Road, Jajpur. Livelihood programmes have been taken up to bring visible change in the living condition of the inmates of the colony. Apart from livelihood programmes, digital literacy programmes have also been taken up in the colony.

Collector, Jajpur has also informed the committee that the land where the colony is located is of Jungle Kisam and the District Administration is trying to relocate the inmates to some nearby place considering minimal disruption to their livelihood and basic amenities.

Collector, Jharsuguda explained the developments under different Government programmes in Indira Ashram Colony. To strengthen the livelihood programme SHGs have been formed, and seed money sanctioned in favour of the SHGs. Steps have already been taken for bank linkage of the groups. For the marketing of products of these groups, ORMAS and other Agencies have been involved. The Commissioner-cum-Secretary appreciated the planning of District Administration, Jharsuguda and advised other districts to replicate the model.

DSSO, Bargarh explained the developments under different programmes of the Government in Jamunda colony, Katapali, Bargaon and other livelihood programmes.

ADM, Cuttack informed the Monitoring Committee about the activities under different programmes going on in Gandhi Palli and Nehru Palli colonies including livelihood programmes.

Though several livelihood activities are going on in Mayurbhanj and Sundargarh, the representatives from the districts could not present the same properly. Collector Mayurbhanj was occupied in Governor's visit. The Commissioner-cum-Secretary advised to send photographs of different livelihood activities along with a comprehensive report.

Advocate Ms. Pami Rath suggested that Bargarh and Mayurbhanj District Administration should revisit the colonies to assess the ground realities.

DSSO, Balasore enlightened the Committee about the developments under different programmes including livelihood programmes. It is confirmed by the DSSO that there is no land issue in respect of Lewis Leprosy Colony.

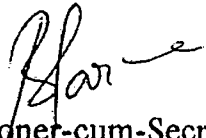
Transcript Attached
District Collector
P.O. Balasore
P.O. B.N. 11/11/2017

DSSO, Puri explained the developments taken up in the colony. The Cured Leprosy Persons have been rehabilitated at Beggar Home Niladri Nilaya. A livelihood programme is going on under the scheme Phula and 39 inmates of Sanjayajee Colony have been sanctioned loans for various livelihood activities. As the colony is located at Railway line, steps are being taken by District Administration to relocate the inmates to a suitable location.

Participating in the discussion Ms. Pami Rath suggested relocating the inmates to some nearby place so that their livelihood will not be affected.

All Districts were requested to share the photographs and videography on their visit to the colonies and also cover the developments taking place in the colonies.

The meeting ended with a vote of thanks to the Chair.


Commissioner-cum-Secretary
SSEPD Department

Three copy
Attached


15/11/11

District Social Security Officer
PURI